

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (NORTH) DISTRICT ROHINI COURT DELHI**

**ORDER**

In supersession of earlier order no. Judl/ Bail/ North/ RC/ 2018/ 12267-12285 dated 15.05.2018 and in exercise of powers under section 10(3) of the Criminal Procedure Code 1973 and to streamline the speedy disposal of bail applications I hereby authorize the following Additional Sessions Judges to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of North District Rohini Court Delhi with effect from **02.07.2018 till further order.**

Sl. No. (1)	Police Stations (2)	Name of the Judicial Officer (3)	Name of the 1 <sup>st</sup> Link Judicial Officer (4)	Name of the 2 <sup>nd</sup> Link Judicial Officer (5)
1.	CAW Cell-North (Judl. District)	Sh. Vinod Kumar ASJ-05, North District Rohini Courts, Delhi Room No. 208	Ms. Seema Maini, ASJ-01, North District Rohini Courts, Delhi Room No.307	Ms. Sukhvinder Kaur, ASJ-04, North District Rohini Courts, Delhi Room No. 206
2.	PS. Adarsh Nagar PS Mukherjee Nagar PS. Mahendra Park PS. Narela Ind. Area PS. Jahangirpuri PS. Bhalswa Dairy PS. Model Town PS. S.P. Badli	Ms. Bimla Kumari, ASJ/Spl Fast Track Court, North District Rohini Courts, Delhi Room No. 204	Ms. Sukhvinder Kaur, ASJ-04, North District Rohini Courts, Delhi Room No. 206	Sh. Jitendra Kumar Mishra, Spl. Judge NDPS Act, North District Rohini Courts, Delhi Room No.207
3.	PS. Crime Branch/EOW (North) PS. Bawana PS Shahbad Dairy PS. Prashant Vihar PS. K.N. Katju Marg PS. Alipur PS. Swaroop Nagar	Sh. Sanjeev Aggarwal ASJ-02, North District Rohini Courts, Delhi Room No. 202	Ms. Seema Maini, ASJ-01, North District Rohini Courts, Delhi Room No.307	Sh. Jitendra Kumar Mishra, Spl. Judge NDPS Act, North District Rohini Courts, Delhi Room No.207

- Note :-**
1. If the Judicial Officer mentioned in the column no. 3 happens to be on leave or not available for any reason then the bail applications of the concerned Police Stations shall be placed before the 1<sup>st</sup> link Judicial Officer mentioned in column No. 4 for disposal as per law and so on.
  2. If all the three Judicial Officers mentioned in column nos. 3, 4 & 5 against Police Stations appearing from S. No. 1 to 3 happens to be on leave or not available for any reason, then the bail applications of the concerned Police Stations shall be placed for disposal as per law before the Judicial Officer mentioned in column no. 3 immediately below that S. No. and in his absence before the 1<sup>st</sup> link judicial Officer of that S. No. and so on and so forth. In case of unavailability of all the three Ld. Judicial Officers mentioned against Police Stations at S. No. 4 the bail applications shall be place before the Judicial Officers mentioned at S. No. 2 and-so on and so forth.
  3. It is further made clear that no separate / additional stenographer will be provided for disposal of bail applications.

*Vinod Kumar*

(VINOD KUMAR)

Officiating District & Sessions Judge, (North),

District Court Rohini : Delhi

No. Judl/Bail/North/RC/2018/

15008-15028

Dated: 07/6/18

Copy forwarded for information to :-

1. The Ld. Registrar General, High Court of Delhi, New Delhi.
2. The Ld. District & Sessions Judge H.Q. Tis Hazari Courts, Delhi.
3. The Judicial Officers concerned, North District Rohini Court Complex, Delhi.
4. The Chief Metropolitan Magistrate, North District Rohini Court Complex, Delhi.
5. The Chief Prosecutor, Prosecution Branch, North District. Rohini Courts, Delhi.
6. The President / Secretary, Rohini Court Bar Association, Delhi.
7. The A.O.J / Branch In-charge, Bail Section, North District, Rohini Court Complex, Delhi.
8. The A.O.J / Branch In-charge, Filling Section, Rohini District Court, Delhi.
9. The Branch In-charge, Care Taking Branch, Rohini Court, Delhi.
10. The Web Site Computer Committee, Rohini Court Complex, Delhi.
11. Web Site Committee (English/Hindi), Tis Hazari Courts, Delhi.
12. PS to Ld. D&SJ North District, Rohini Courts, Delhi.